NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 46

C.P. (IB)/345(MB)2022

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**
ORDER SHEET OF THE HEARING ON **10.04.2024**

NAME OF THE PARTIES: SIEMENS FINANCIAL SERVICES PRIVATE LIMITED V/s HARSHVARDHAN P CHEDDA

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ms. Shraddha Patil, Ld. Counsel for the Financial Creditor present. Mr. Rohit Pandey, Ld. Counsel for the Personal Guarantor present.
2. Ld. Counsel for the Personal Guarantor seeks some time contending that additional affidavit was served day before yesterday by the Financial Creditor.
3. Last opportunity is granted to Personal Guarantor to file reply failing which the matter will be heard and proceeded with on the basis of materials available on record.
4. List this matter on 30.04.2024 for final hearing.

Sd/- Sd/-

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/